1 WP-15163-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SANJEEV SACHDEVA & HON'BLE SHRI JUSTICE VINAY SARAF ON THE 7th OF MAY, 2025 <u>WRIT PETITION No. 15163 of 2025</u>

SAMEER KHAN

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Ayush Shivhare - advocate for petitioner.

Shri Praveen Namdeo - Government Advocate for respondent/State.

Shri Harshit Pandey - Advocate for respondent no.5.

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<u>ORDER</u>

Per. Justice Sanjeev Sachdeva

Ms. Shashikala Uikey, S.I. with Shri Vijay Kumre, Constable 1551 of Police Station- Kundam present in Court.

Parents of the corpus are also present in Court.

The case has been listed on mentioning since the corpus has been traced. She is aged about 18 years and nearly Seven month. She states that she has performed *Nikah* with the petitioner as per Muslim law and states that she wishes to stay with the petitioner.

In view of the fact that the corpus is major and has performed a *Nikah* with the petitioner and wishes to stay with him, Petition is disposed of permitting the corpus to go with the petitioner.

With the above terms, petition is finally disposed of.

(SANJEEV SACHDEVA) JUDGE

(VINAY SARAF) JUDGE

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